

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.2108/Del/2022
Assessment Year: 2017-18

Modular International Pvt. Ltd., C-43, New Ashok Nagar, New Delhi-110096 PAN No.AADCK3061B	Vs.	ACIT Central Circle – 2 New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Sh. Muneesh Rajani, Sr. DR

Date of hearing:	24/01/2024
Date of Pronouncement:	24/01/2024

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee preferred against the order of the CIT(A)-23, New Delhi dated 26.07.2022 pertaining to A.Y.2017-18.

2. None appeared on behalf of the assessee. Our record show that since 24.04.2023 inspite of several notices none appeared on behalf of the assessee in fact the notices have returned back with the remark “no such person”. We are left with no choice but to dismiss the appeal exparte.

4. In the result, the appeal of the assessee is dismissed.

5. Decision announced in the open court on 24.01.2024.

Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

NEHA

Date:- .01.2024

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
NEW DELHI